

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM:

C.P No. 34/(MAH)/2016
CA No.

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016

NAME OF THE PARTIES: Mr. Vikram Satyanarayan Warma
V/s.

M/s. Enzo-Chem Laboratories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

1) Mayur Khandeparkar Advocates
i.b. Rahul D. Oak. for Petitioners.



2) Ankut Lohia alw. Deepak Dhare alw Hemant Joseph
i/b Joby Mathew & Associates
for Respondents

Order

CP No. 34/241-242/NCLT/MB/MAH/2016

On hearing the submission on either side, this Bench has noticed that this Company is a Family Company growing well till now, owing to some difference in their business, the Petitioner filed this Company Petition inter alia seeking for stay of EOGM scheduled to be held on 05.10.2016.

In the back drop of these facts, this Bench, having felt that it would be better to pass final orders instead of deciding Interim Reliefs, suggested the Respondents side to defer holding the EoGM for 15 days hereafter.

For having both the sides agreed for ~~deferring~~ it without going into merits, this Bench hereby directs the Respondents to file reply by one week and Rejoinder, if any, by one week thereafter.

Since the Respondents side consented for deferring the same without prejudice to the rights and contentions of the parties until next date of hearing, this Bench directs the Respondents without prejudice to the rights and contentions of them to put this EoGM on hold until next date of hearing.

This order is passed hoping that the Petitioner will not seek any extension on the date hearing under the cover of this order.

List this mater for final hearing on 26.11.2016, directing both the parties to file brief written submissions two days before final hearing after exchange of same with each other.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)